PART D—Section 3—Sub-section (1)

PUBLISHED BY AUTHORITY

851 GI/87 (1)
NOTIFICATION

New Delhi, the 28th August, 1987

G.S.R. 735(E).—Whereas a draft amendment further to amend the Drugs and Cosmetics Act, 1940 (23 of 1940) was published as required by section 33O of the said Act, under the notification of the Government of India in the Ministry of Health and Family Welfare No. G.S.R. 1268(E) dated the 8th December, 1986 inviting objections or suggestions from all persons likely to be affected thereby before the expiry of a period of 3 months from the date on which the copies of the Official Gazette containing the said notification were made available to the public ;

And whereas no objection or suggestions have been received from the public on the said draft amendment ;

Now, therefore, in exercise of the powers conferred by section 33O of the Drugs and Cosmetics Act, 1940, the Central Government after consultation with the Ayurvedic, Siddha and Unani Drugs Technical Advisory Board makes the following amendment further to amend the Drugs and Cosmetics Act, 1940 :—

In the First Schedule to the Drugs and Cosmetics Act 1940, (23 of 1940) —

(i) under the heading “A—AYURVEDIC AND SIDDHA SYSTEMS”,

(a) After serial Number 54, the following serial number and entries shall be inserted, namely :—

“54—A Ayurvedic Formulary of India (Part-I)

54—B Ayurveda Sarir Samgraha”;

(b) after serial Number 83, the following serial number and entry shall be added, namely :—

“84—Siddha Formulary of India (Part-I)” and

(ii) Under the heading “B—UNANI TIBB SYSTEM”, after serial number 12, the following serial number entry shall be added, namely :—

“13—National Formulary of Unani Medicine (Part-I)”.

MINISTRY OF HEALTH & FAMILY WELFARE

(Department of Health)

[PART II—SEC. 30]